

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1491 of 2019**

**In the matter of:**

**Gradient Nirman Pvt. Ltd. & Anr.**

**....Appellants**

**Vs.**

**IFCI Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellants:**

**Mr. R. V. Yogesh and Ms. Snigdha Singh, Advocates.**

**Respondents:**

**Mr. PBA Srinivasan, Mr. Parth D. Tandon and Mr. Avinash Mahapatra, Advocates for R-1.**

**Mr. Mithun Shashank and Mr. Vasanth Bharani, Advocates for R-2.**

**ORDER**

**05.02.2020:** Learned counsel for Respondent No. 1 submits that he is ready with the Reply. He may file the same during the course of the day. Mr. Mithun Shashank, learned counsel representing Respondent NO. 2 may file reply alongwith his vakalatnama within one week. Rejoinder, if any, may be filed by the Appellant within one week thereof. Other respondents have been served, however, there is no appearance on their behalf.

Post the case 'for orders' on **28<sup>th</sup> February, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Shreesha Merla]**  
**Member (Technical)**

am/ha/nn